

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 2
IA/121(MP)2021
in
CP(IB) 67 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd
V/s
Ramakrishna Solvex Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..20/07/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Mr. Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Hem Buch, Advocate.
For the Respondent : Mr. Anand Prabhawalkar, Advocate.

ORDER

IA 121 (MP) 2021

This application is filed by the Financial Creditor seeking to place on record Judgments of the Hon'ble Apex Court and Hon'ble NCLAT with respect to acknowledgement of debt vis a vis reflection on the Balance Sheet of the debt and other documents of the Corporate Debtor.

After hearing Ld. Counsel for the applicant and the objection of the Corporate Debtor, the application is allowed. The documents are taken on record.

IA 121 (MP) 2021 stands disposed of.

VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

-SD-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

Sudha